

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 888 of 2009

(Arising out of Order-in-Original No. 57/09 dated 30/07/2009
passed by CCE&ST LTU, Bangalore)

Volvo India Pvt Ltd

Yelachahalli, Tavarekere Post, Hoskote,
Bangalore
BANGALORE - 560078
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Bangalore-ltu**

100 FT RING ROAD JSS TOWERS,
BANASHANKARI-III STAGE,
BANGALORE, - 560085
KARNATAKA

Respondent(s)

Appearance:

**Ms. Manasi, Advocate
LAKSHMI KUMARAN &
SRIDHARAN**

WORLD TRADE CENTRE NO.404-406, 4TH
FLOOR, SOUTH WING BRIGADE GATEWAY
CAMPUS NO.26/1, DR. RAJKUMAR ROAD,
BANGALORE - 560 055
KARNATAKA

For the Appellant

Shri P. Gopakumar, Jt. Commissioner(AR)

For the Respondent

CORAM:

**HON'BLE MR. ANIL CHOUDHARY, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

Final Order No. 20205 / 2020

Date of Hearing: 19/02/2020

Date of Decision: 19/02/2020

Per : BENCH

Learned counsel for the appellants that the appellants have
settled the dispute as regards tax, interest and penalty under the

Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. They have been issued certificate in Form SVLDRS-IV. Accordingly, this appeal is disposed of in terms of the settlement between the parties.

(Order was pronounced and dictated
in Open Court on **19/02/2020**)

(ANIL CHOUDHARY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...